

encroachment at Siwan Junction and eleven cases of encroachment at Mairwa Stations. Efforts to evict the encroachments have not been successful. After taking all factors into consideration, therefore, it has been considered expedient to regularise the encroachments by granting licences and to recover rents from the dates of occupation of the railway land. There has, therefore, been no loss of revenue to the Railway. The incidence of encroachment of the Railway land is not due to the negligence of Railway Staff.

**Meeting of Share-Holders of M/S  
Ithad Motor Transport (P) Ltd.**

10162. SHRI KARTIK ORAON : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 8518 on the 5th May, 1970 regarding meeting of share holders of M/S Ithad Motor Transport (P) Limited and State :

(a) the details of the compromise reached between the dissenting parties and how far it has been implemented ;

(b) the points on which compromise is still to be implemented ;

(c) whether it is a fact that two separate companies have already been formed in terms of the compromise and are working for the last so many years ;

(d) the points in respect of which the Registrar of Companies has been restrained by the High Court for taking any proceedings against the Company under the Companies Act ; and

(e) the action taken by the Registrar on other points with a view to see that the Company's work is carried on strictly in accordance with the provisions of the companies Act ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). A copy of the compromise reached between the dissenting parties is laid on the Table of the House. [*Placed in Library. See No. LT-3601/70*] The enquiry made by the Registrar of

Companies from the company elicited the information that company's petition (original C. O. No. 53-D/1960) is pending before the Division Bench of the Delhi High Court.

(c) The records of the Registrar of Companies, Delhi do not indicate that two separate companies have been working for the last so many years.

(d) The order of the High Court restrained the Registrar of Companies, Delhi from taking any action against the company for not holding the meetings till the matter was finally decided in terms of the compromise.

(e) In view of the Court's order mentioned above and also in the absence of any accounts having been filed by the company since 1960 it is not open to the Registrar of Companies to pursue any action for enforcing compliance by the company with the provisions of the Companies Act, 1956.

**Loss Incurred by M/S Ithad Motor  
Transport (P) Ltd.**

10163. SHRI KARTIK ORAON : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 8519 on the 5th May, 1970 regarding loss incurred by M/S Ithad Motor Transport (P) Ltd. and state :

(a) whether the Company has prepared balance sheets for the years subsequent to the year ended 31st December, 1959 ;

(b) the profit/loss position of the Company in the subsequent years, year-wise ;

(c) the reasons for not taking action against the Company on its failure to file balance sheets for these years with the Registrar of Companies ; and

(d) the action taken to see that the hard-earned money of the share holders is not misappropriated during the pendency of the petition in the High Court.

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). The records in the office of the Registrar of Companies, Delhi show that M/S Ithad Motor Transport (P) Ltd. filed its Balance Sheet for the year